

**GOVERNMENT OF PUNJAB  
DEPARTMENT OF TRANSPORT  
(TRANSPORT -II BRANCH)**

**Notification**

The 01. June, 2020

No. 3/2/2011-2T2/580 .- In exercise of the powers conferred by section 3 of the Punjab Motor Vehicles Taxation Act, 1924 (Punjab Act No. 4 of 1924) (amended, 2007), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following amendment in Government of Punjab, Department of Transport, Notification No. 3/2/2011-2T2/ 104757/1 dated 18.08.2017 namely:-

**Amendment**

In the said notification, under Sr. No. 1 (a) the heading Stage Carriage Buses registered in State of Punjab and the entries relating thereto, the following shall be substituted as under:-

<b>Stage Carriage Buses registered in State of Punjab :</b>	<b>Rate of Motor Vehicles Tax per K.M. per vehicle per day in Rs.</b>
1 <b>Big buses</b>	
(a) Ordinary Buses	Rs. 2.69
(b) H.V. AC Buses	Rs. 3.36
(c) Integral Coach	Rs. 5.04
(d) Super Integral Buses	Rs.5.60
2. <b>Ordinary Buses</b> with seating capacity upto 35 seats to be run by State Transport Undertaking in Rural Areas. The operation of which falling on the link road exceed 50% otherwise Motor Vehicle Tax shall be charged as per 1(a) above.	Rs. 30,000/- per annum

**This notification will come into force w.e.f 01.06.2020 .**

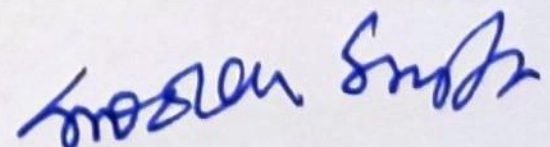
Chandigarh, the  
Dated, 29.05.2020

K. Siva Prasad, IAS  
Principal Secretary to Govt. of Punjab  
Department of Transport.

Endst. No. 3/2/2011-2T2/581

Dated, Chandigarh, the 01.06.2020

✓ A copy is forwarded to the Controller, Printing & Stationery Department, Punjab, Chandigarh for publication in the Punjab Government Gazette (ordinary). Fifty copies of this notification may be sent to this Department for official use.

  
Superintendent

Endst. No. 3/2/2011-2T2/

Dated, Chandigarh, the

A copy is forwarded to the State Transport Commissioner, Punjab, Chandigarh for information and necessary action.

sd/-  
Superintendent